

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
JAWAN CONSTRUCTION PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Jawan Construction Private Limited
2. Date of incorporation of corporate debtor	September 10, 2004
3. Authority under which corporate debtor is incorporated / registered	ROC- Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201RJ2004PTC019689
5. Address of the registered office and principal office (if any) of corporate debtor	C/O M/s Jawan Automobiles, Opp. Panchdeo Mandir, Jhunjhunu – 333001 Rajasthan
6. Insolvency commencement date in respect of corporate debtor	September 16, 2022 (Intimation to the IRP was received on September 20, 2022)
7. Estimated date of closure of insolvency resolution process	March 15, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Agrawal, Insolvency Professional Reg. No.: IBBI/IPA-001/IP-P00053/2017-18/10127 AFA No.: AA1/10127/02/301122/103273 valid up to 30-11-2022
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-106, First Floor, Sumer Complex, Gautam Marg, C-Scheme, Jaipur - 302001, Rajasthan. Mail ID: ippagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Prashant Agrawal, Interim Resolution Professional, Jawan Construction Private Limited Address: Building No. F – 174, First Floor (F – 106), Sumer Complex, Gautam Marg, B/h Bagadia Bhawan, C – Scheme, Jaipur – 302001 Rajasthan Mail ID: ippagrawal@gmail.com / jcpl.cirp2022@gmail.com
11. Last date for submission of claims	October 04, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

1. Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur bench has ordered the commencement of a corporate insolvency resolution process of the **Jawan Construction Private Limited** on **September 16, 2022**. **The order for admission was uploaded and the same was intimated to Interim Resolution Professional on September 20, 2022.**

2. The creditors of **Jawan Construction Private Limited**, are hereby called upon to submit their claims with proof on or before **October 04, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. The claims must be submitted in the prescribed claim form: **Form B** – Operational Creditors (other than workmen and employees); **Form C** – Financial Creditors; **Form CA** – Financial Creditors in a class; **Form D** – Workmen or Employees; **Form E** – Authorized Representative of Workmen or employees; and **Form F** – Other Creditors. The Copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>

5. Submission of false or misleading proofs of claim shall attract penalties.

Prashant Agrawal
(Interim Resolution Professional)
Jawan Construction Private Limited
Date: 21-09-2022
Place: Jaipur